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CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

RA No.94/96 in
OA No.2708/90

New Delhi this the 30th Day of May, 1996.

Hon'ble Mr. K. Muthukumar, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Ishwar Lal,
S/o Sh. Ram Nath,
Head Constable,
O/O Dy. Commissioner of Police,
Police Control Room,
Delhi.

...Applicant

(By Advocate Sh. Mahesh Srivastava)

Versus

Union of India through:

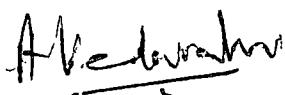
1. Secretary,
Ministry of Home Affairs,
Govt. of India,
New Delhi.
2. Delhi Admn. through:
Chief Secretary,
Delhi Admn.,
15, Rajpur Road,
Delhi.
3. Lt. Governor,
Delhi Admn.,
Rajniwas,
Delhi.
4. Commissioner of Police,
Police Control Room,
Delhi.
5. Dy. Commissioner of Police (Traffic),
Delhi.

...Respondents

ORDER (Oral)
(Hon'ble Mr. K. Muthukumar, Member (A))

Heard the learned counsel for the review applicant. The applicant seeks to re-agitate certain issues which are mentioned in the averments in the O.A. He also says that due to his absence on the relevant date of hearing certain rule position was not brought to the notice of the Tribunal. However, we are of the considered view that the matter

which has already been considered by the Bench in OA-2708/90 on the basis of the averments made in the OA cannot again be raised in the R.A. The order dated 10.5.96 passed in OA-2708/90 of which review is sought in the present R.A. does not suffer from any error of fact or law. In the light of this, R.A. is rejected.



(Dr. A. Vedavalli)
Member (J)



(K. Muthukumar)
Member(A)

'Sanju'